

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 75 OF 2017**

**Dated: 20<sup>th</sup> March, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Maharashtra State Electricity Distribution Co. Ltd. ...Appellant(s)  
Vs.  
Maharashtra Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. G. Sai Kumar  
Ms. Himangini Mehta

Counsel for the Respondent(s) : Mr. Anand K. Ganesan for R.2

**ORDER**

Admit. Issue notice. Mr. Anand K. Ganesan takes notice on behalf of Respondent No.2. Notice be issued to the other respondents returnable on 04.07.2017. Dasti, in addition, is permitted.

List the matter on **04.07.2017**. In the meantime, learned counsel for the respondents may file reply on or before 18.04.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 03.05.2017 after serving copy on the other side.

**( I. J. Kapoor )  
Technical Member**

**( Justice Ranjana P. Desai )  
Chairperson**

*ts/sh*